

Education Institutions and in non-government institutions.

- (iii) Establishment of sports institutions of various kinds and enlisting the cooperation of voluntary sports bodies.
- (iv) Identification of talent at an early age with a view to nurture them towards sports excellence.
- (v) Providing incentives and employment to those who excel in sports.
- (vi) International Exposures to national Teams.
- (b) No, Sir.
- (c) Does not arise.

#### Setting up of NCR Central University

227. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether University Grants Commission proposes to set up a new NCR Central University in near future; and
- (b) if so, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) Central Universities are not set up by the University Grants Commission (UGC). They are set up by Acts of Parliament in pursuance of decisions taken by the Government. The UGC is neither competent to set up a university nor does it propose to set up a new NCR Central University in the near future. However, a Committee constituted by the UGC some time ago had examined the need for an affiliating university for the National Capital Region.

[Translation]

#### Railway Projects in Uttar Pradesh

228. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of on-going railway projects in Uttar Pradesh which are likely to be delayed due to financial constraints; and
- (b) the details of railway projects in Uttar Pradesh whose target dates of completion have been extended owing to such constraints?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER

SHARIEF): (a) and (b) The following railway projects in Uttar Pradesh are likely to be/have been delayed due to financial constraints:

Name of the Work	Length in Kms.	Estimated cost (Rs. in crs.)	Reasons for delay
<i>New Line</i>			
Bagha-Chitauri Rail-cum-Road Bridge.	28	164.09	Due to Co-shares viz UP, Bihar & MOWR not coming forth with their shares in time.
<i>Gauge Conversion</i>			
Lalkuan-Kashipur	72	45.00	Work temporarily frozen due to its low priority and constraint of resources.

[English]

#### Encroachment of Forest Land

229. SHRI BHAWANI LAL VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether in the circular dated 18.9.90 circulated by his ministry, it has been mentioned that the encroachment made on forest land upto October 24, 1980 would be regularised only;
- (b) whether the Government of Madhya Pradesh and other State Governments have submitted proposals for regularising the encroachments made on the forests land upto October 24, 1980;
- (c) if so, the details of the proposals received, cleared and still pending with the Government alongwith the reasons therefor;
- (d) whether the Government have taken any fresh decision in regard to the regularisation of encroachments made on the forest land upto October 24, 1980; and
- (e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (e) Under the guidelines issued by the Ministry on 18.9.1990, encroachments taken place on forest land prior to 25.10.1980 are eligible for regularisation subject to fulfilment of certain criteria. Of the proposals received under the Forest (Conservation) Act, 1980 for regularisation of encroachments taken place over forest land, formal approval has been granted in respect of one proposal each of Madhya Pradesh, Kerala, Andaman and Nicobar Islands and Gujarat in accordance with the guidelines issued by the Ministry. Approval in principle has been accorded in respect of one proposal each for Arunachal Pradesh and Gujarat. In case of two proposals each for Andaman and Nicobar Islands and Maharashtra and one proposal each for Rajasthan and Arunachal Pradesh, the respective State Governments have been asked to furnish certain essential details. No fresh decision

has been taken in regard to guidelines issued by the Ministry for regularisation of encroachments taken place over forest land.

### Washing Soap

230. SHRI JEEWAN SHARMA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether suppliers of washing soaps to the Super Bazar had applied for increase in the rates consequent upon the imposition of excise duty on washing soap in the 1994-95 budget;

(b) if so, the details thereof, supplier-wise, and the amount of increase asked for by each supplier;

(c) whether the suppliers requested the enhanced rates after the withdrawal of the excise duty on the washing soap;

(d) if so, the details thereof and whether the rate was brought down to the same old rates, and if not, the reasons therefor, supplier-wise; and

(e) how did the above position tally with the Kendriya Bhandar?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) Yes Sir,

(b) Details as furnished by the Super Bazar and Kendriya Bhandar are given below:—  
Super Bazar

S.No.	Name of Supplier	Amount of increase asked
1.	Gora Mal Hari Ram	10% on the existing price
2.	Moti Soap Factory	—do—
3.	Khanna Soap Factory	—do—

Kendriya Bhandar

S. No.	Name of Supplier	Amount of increase asked
1.	M/s. Moti Soap Factory	Rs. 0.75 per Kg.
2.	M/s. Mittal Enterprises	Rs. 0.75 per Kg.

(c) Super Bazar has reported that the suppliers have reduced the enhanced rates after the withdrawal of Excise duty, except in case of Gora Mal Hari Ram which continued to pay excise duty being in power sector.

Kendriya Bhandar has also reported that the suppliers withdrew the increase stating that the excise duty had been removed.

(d) Super Bazar has reported that the increase of excise duty was subsequently withdrawn in case of Khanna Soap Factory and Moti Soap Factory. Rates were accordingly brought down except in case of Gora Mal Hari Ram, because this firm continued to pay excise duty in power sector.

Kendriya Bhandar has also reported that increase on account of excise duty was withdrawn by the suppliers.

(e) As stated in the part (b), (c) and (d) above.

[*Translation*]

### Bio Fertilizers

231. SHRIMATI SUMITRA MAHAJAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are contemplating to take some steps to boost the use of bio-Fertilizers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b): Yes, Sir, In addition to the present scheme of National Project on Development and use of Bio-fertiliser, the Government is contemplating to take steps to boost the use of Bio-fertiliser through the proposed Technology Mission on Bio-fertiliser, under which financial assistance is proposed to be given to the State and well established Organisations for setting up of Bio-fertiliser Production Unit for production of Bio-fertiliser and for organising training and demonstrations.

### Price Stickers

232. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government are aware that the shop-keepers charge high rates of goods-packets from the customers after sticking desired stickers of price indication which are available in abundance in the market;

(b) if so, whether the Government have any proposal to ban on putting of such stickers to protect the interests of the consumers; and

(c) if not, the reasons therefor and proposal to take any other steps in this regard?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) to (c) The relevant provision under the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, related to affixing of separate label to after declarations, including the price, made by the manufacturers/Packers, on a pre-packed commodity have already been withdrawn with effect from 26th August, 1993 in the interest of consumers.

### Sugar Mills

233. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of FOOD be pleased to state:

(a) the production capacity of Sugar mill in the country during the Seventh Five Year Plan;

(b) the extent to which production capacity has been raised during Eighth Five Year Plan;